

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 30

IA 2344/2024

In

C.P. (IB)/29(MB)2017

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **19.06.2024**

NAME OF THE PARTIES: ULTRA DRYTECH ENGINEERING LTD

Section 60(5) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

1. Ms. Simran Singh, Ld. Counsel for the Liquidator/Respondent present. Ms. Ravi Rattesar a/w Shraddha Talkar, Ld. Counsel for the Applicant EPFO present
2. This Application is filed by the Employees Provident Fund Organisation (EPFO) in relation to their claim. However, Ld. Counsel for the Liquidator submits nothing remains in the Corporate Debtor and application for dissolution of the Corporate Debtor has already been filed bearing MA No. 2015/2020 in April 2020, however, the same is not listed on board till date.
3. The Registry is directed to list MA 2015/2020 alongwith this Application on the next date i.e. **15.07.2024**.

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

/NP/

Sd/-

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)